

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8075/2025

[Arising out of impugned final judgment and order dated 09-01-2025
in CRMBA No. 7768/2024 passed by the High Court of Judicature at
Allahabad]

YOGENDRA PAL SINGH

Petitioner(s)

VERSUS

RAGHVENDRA SINGH ALIAS PRINCE & ANR.

Respondent(s)

IA No. 125125/2025 - EXEMPTION FROM FILING O.T.

Date : 14-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mrs. Ruchi Kohli, Sr. Adv.
Mr. Shyam Singh Chauhan, Adv.
Mr. Avnish Dave, Adv.
Mr. Rishabh Panchal, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Raj Singh Rana, AORFor Respondent(s) :Mr. Adarsh Upadhyay, AOR
Mr. Ajay Singh, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for respondent no.2/State submitted that
counter affidavit has been filed.Learned counsel for respondent no.1/accused sought time
to file counter affidavit.

Hence, list on 01.09.2025.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS(DIVYA BABBAR)
COURT MASTER (NSH)